

(2020) 02 DEL CK 0261

In the Delhi High Court

Case No : Criminal Writ Petition No. 464 Of 2020, Criminal Miscellaneous
Application No. 3425 Of 2020

Vishal & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 14-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2020) 02 DEL CK 0261

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : S.K. Choudhary, Ranbir Singh Kundu, Shivom Saharon, Shivom Saharon, Hitesh Vali

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 1354/2015, under Sections 498A/406/34 IPC, registered at police station Tilak Nagar, Delhi is sought on the ground that the

matrimonial dispute stands amicably settled between the parties vide Compromise Deed dated 20th March, 2017 and petitioner No.-1/husband and respondent No.2/wife are living together happily for last two years.

Respondent No.2, present in Court, submits that the dispute with the petitioners has been amicably resolved and she is happily and peacefully living

with petitioner no.1/husband and therefore, the FIR in question and proceedings emanating therefrom be quashed.

Petitioner No.1/ husband and respondent No.2/wife are present in Court and they have been duly identified by Investigating Officer of this case.

In view of the fact that respondent No.2, who is the complainant of FIR in

question, is happily living with petitioner No.1/husband, FIR No. 1354/2015, under Sections 498A/406/34 IPC, registered at police station Tilak Nagar, Delhi and proceedings emanating therefrom, are hereby quashed qua petitioners.

The petition along with pending application is disposed of accordingly.